

LPG Bottling Plant in Kerala

3863. SHRI KODIKKUNNIL SURESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up new LPG bottling plant in Kerala during 1994-95; and

(b) if so, the details thereof along with names of places identified therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). There is a plan to set up a new LPG bottling plant with an annual capacity of 22 TMTPA at Quilon, during the VIII Plan.

Multinationals in Ice-cream manufacturing

3864. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any Expert Working Group was constituted by the Government to study the ice-cream industry;

(b) if so, the recommendations made by this study group; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) At the request of the National Dairy Development Board to dereserve the manufacturing of ice cream, a Working Group was set up in the year 1989.

(b) and (c). Recommendations of the Committee inter alia includes selective permission for cooperative and public sector units to manufacture ice cream in the large scale, increasing public awareness, decreasing of retailers margin, encouraging local processing, encouraging technology transfer from advanced countries, allow import of proprietary emulsifiers and stabilisers, encouraging ice cream mix manufacturing and its sale by cooperative and public sector units, removal of constraints for its growth etc. In addition to various other factors, recommendations of such study groups are also taken into consideration.

The policy of reservation is applicable to all sectors including public, cooperative and private sector units.

Condition of National Highway 16

3865. SHRI G. GANGA REDDY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the National Highway 16 in Teléngana region in Andhra Pradesh is in a bad shape;

(b) if so, the action taken or proposed to be taken thereon;

(c) whether there is any proposal to widen the National Highway 16 from Penket to Jagdalpur; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). The maintenance and repairs of National Highways is a continuous process and the National Highways are generally maintained in

traffic worthy condition within the available funds. The work of widening of NH-16 in selected reaches for a total length of 30 km. is included in the VIII Plan and would be taken up subject to availability of funds.

Oil Wells in K.G. Basin and Cauveri

3866. SHRI DHARAMABHIKSHAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of new oil wells detected in Krishna-Godavari basin and Cauveri during the last three years; and

(b) the details of such wells in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). During the three year period from April 1991 to March 1994, 11 wells in KG Basin and 26 wells in Cauvery Basin were found to be oil bearing. These include the wells Mori-2, Kesanapalli, Mandapota-12 and Mori-5 in Andhra Pradesh.

Corruption in SAIL

3867. SHRI V. SREENIVASA PRASAD: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited has constituted an enquiry committee to look into the charges of corruption against some officers of Kiriburu and Meghahataburu mines;

(b) if so, the findings of the Committee;

(c) whether SAIL has taken appropriate action against the erring officers;

(d) if not, the reasons therefor; and

(e) the steps taken to handover the enquiry committee report to either CBI or CVO?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) No corruption charges are pending against any officer of Kiriburu and Meghataburu Mines and as such no enquiry committee has been constituted.

(b) to (e). Do not arise.

Family Pension

3868. SHRI INDRAJIT GUPTA: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to the Unstarred Question Number 6818 dated May 9, 1994 and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof;

(c) if not the reasons therefor; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) The details of the cases are shown in the letter No. 45-6/94-PEN dated 9-8-1994, attached as Statement I, II and III.

(c) Question does not arise.

(d) The requisite information has been submitted to the Ministry of Parliamentary Affairs on 9-8-94 for implementation of the